

4b

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.512/2019

Date of Decision: 5th August, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Manoj Jain
Aged 41 years, Working as Superintendent
of Customs (Preventive),
Presently posted at Mumbai Customs
Zone-1, NCH, Mumbai and
Residing at Flat – 285, Block-29,
Type-3 quarters, CGS Colony,
Ekta Vihar, CBD Belapur,
Navi Mumbai – 400 614. *Applicant*
(*In Person*)

Versus

1. Union of India,
Through Revenue Secretary,
Ministry of Finance,
Department of Revenue,
Central Board of Excise and Customs,
(CBEC), North Block,
New Delhi – 110 001.

2. The Principal Commissioner of Customs
(General),
New Custom House,
Ballard Estate,
Mumbai – 400 001.

3. The Pay and Account Officer,
New Custom House,
Ballard Estate,
Mumbai – 400 001. *Respondents*

ORDER(ORAL)
PER: R. VIJAYKUMAR, MEMBER(A)

Present:

Shri Manoj Jain, the applicant appeared
in person.

2. The applicant has filed this OA seeking directions to the respondents to dispose off his representation dated 30.04.2019 for providing Service Verification Certificate to him for which action was required to be initiated by the Pay & Accounts Officer after 28.04.2019 in terms of the orders of the respondent no. 2 dated 11.02.2019(Annex A-2). The applicant has rushed to this Tribunal without waiting for the reply. It is evident that this application is premature and cannot be considered at this stage without any order of the respondents that could be adjudicated.

3. In the circumstances, the OA is disposed off as premature. No order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

g.m.

5/18/19
16/8/19